

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING: GWALIOR**

**Original Application No.202/00010/2018**

Gwalior, this Wednesday, the 10<sup>th</sup> day of January, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Jeewan Ram Meena, S/o Shri Ramdhan Meena  
Aged 53 years, Occupation: TGT (Sanskrit)  
Kendriya Vidyalaya Ambha, R/o C/o Pinky Tomar  
Chirpur Road, Ambah,  
District Morena (M.P.) PIN 476111

**-Applicant**

(By Advocate –**Shri Alok Katare**)

**V e r s u s**

1. Union of India, through the Secretary  
Human Resources Development  
Government of India, Shastri Bhawan  
New Delhi 110115

2. The Commissioner Kendriya Vidyalaya  
Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi 110016

3. The Joint Commissioner (Administration)  
Kendriya Vidyalaya Sangathan, 18 Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi 110016

4. The Deputy Commissioner Kendriya Vidyalaya Sangathan,  
Bhopal Region, Opp. Maida Mills Hoshangabad Road,  
Bhopal 462011

5. The Asstt. Commissioner, Kendriya Vidyalaya Sangathan  
Agra Region, Regional Office Agra Grand Parade Road,  
Agra Cantt. Agra (U.P.) 282001

**- Respondents**

**O R D E R (Oral)****By Navin Tandon, AM:-**

The applicant is a T.G.T. (Sanskrit) with Kendriya Vidyalaya. He was imposed with a penalty of withholding of one increment without cumulative effect from 01.07.2015 for a period of three years vide order dated 26.06.2015 (Annexure A-1). The applicant has submitted the appeal dated 31.07.2015 (Annexure A-5) which is still pending with the appellate authority.

2. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider and decide his appeal dated 31.07.2015 (Annexure A-5) in a time bound manner.

3. Accordingly, without going into merits of the case, at the admission stage itself, we direct the appellate authority amongst the respondent-department to consider and decide the applicant's appeal dated 31.07.2015 (Annexure A-5), with a reasoned and speaking order, within a period of 60 days from the date of receipt of copy of the order and the same shall be communicated to the applicant. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**